

**Open Court**  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad this the 25<sup>th</sup> day of March, 2021

**Original Application No. 330/00291/2021**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Tarun Shridhar, Member (A)**

1. Bharat Lal aged about 65 years, S/o Hira Lal, Resident of 458 Tarbagh, Sulem Sarai, Allahabad (Prayagraj)-211001.
2. Bake Lal aged about 68 years, S/o Badri Prasad, Resident of Village-Umarpur Niwan, P.O. Niwan, Allahabad (Prayagraj)-211001.
3. Mohan Lal Ninder aged about 71 years, S/o late Panna Lal, R/o 18, R.A. Bazar, Top Khana New Cantt, Allahabad (Prayagraj)-211001.
4. Ram Babu, aged about 68 years, S/o Raja Ram, Resident of 59, R.A. Bazar, Top Khana New Cantt, Allahabad (Prayagraj)-211001.
5. Masuriya Deen, aged about 68 years, S/o Jagannath, Resident of Village Tikari, P.o. Athrampur, District- Allahabad (Prayagraj)-211001.
6. Jagat Pal Singh, aged about 70 years, S/o Ram Anjor Singh, R/o 147, Rehualalganj, Pratapgarh, Rahuwa Lalganj, Uttar Pradesh-230139.
7. Madan Lal aged about 69 years, S/o Late Jagannath, Resident of Kusumbur, P.O. Garapur, Sahson Uttar Pradesh-221507.
8. Lahuri aged about 69 years, S/o Late Dwarika Prasad, Resident of Village-Shahbajpur, P.O. Mahrauda, District Allahabad (Prayagraj)-212507.
9. Dulare Lal Aged about 66 years, S/o Ram Prasad, R/o 10 Ponappa Road, New Cantt Allahabad (Prayagraj)-211001.
10. Bansi Lal, aged about 65 years, S/o Gajju, R/o 224 Smile Ganj, Village Shiv Pur, Pandila Mahadev Ji, Phaphamau, Prayagraj-211013.

. . . Applicants

By Adv : Shri M.K. Upadhyay, Shri Sachin Upadhyay and Shri Chaturbhuj Dwivedi.

## **V E R S U S**

1. Union of India through the Secretary MOD, 101A South Block, New Delhi-110011.
2. Engineer in Chief Branch, Kashmiri House, Rajaji Marg, New Delhi.
3. Commander, Works Engineer (CWE), New Cantt, Allahabad-211001.
4. AOGE (West) Allahabad-211001.

. . . Respondents

By Adv: Shri Chakrapani Vatsyayan

## **O R D E R**

### **By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)**

We have joined this Division Bench online through video conferencing.

2. Shri M.K. Upadhyay, Shri Sachin Upadhyay and Shri Chaturbhuj Dwivedi, learned counsel for the applicants and Shri Chakrapani Vatsyayan, learned counsel for the respondents who has appeared on advance notice, all are present in court.
3. Heard learned counsel for the parties on admission and perused the record available in pdf. form.
4. At the very outset, learned counsel for the applicant submitted that the applicants will be satisfied at this stage if the representations moved by all of them which are pending before the concerned authorities are decided by the respondent concerned/competent authority within a stipulated period.

5. In view of the above, no useful purpose will be served in keeping this matter pending and it is disposed of finally with a direction to the respondent concerned, who is the competent authority to decide the pending representations of the applicants within a period of three months from the date of receipt of a certified copy of this order, by a reasoned and speaking order in accordance with law, under intimation to the applicants.

6. With this direction, the original application is disposed of. No order as to costs.

7. It is made clear that we have not expressed any opinion on the merits of the case.

8. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during video conferencing.

**(Tarun Shridhar)**  
Member(A)

**(Justice Vijay Lakshmi)**  
Member (J)

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